

which it has been stated that I have got the terrorists released, I would request the hon. Speaker, that the Government should not carry out any investigation in this regard. Rather, I would request Shri Advani, Shri Atal, Shri Jaswant, Shri Khurana and Shri Pramod Mahajan to find out who was the man, who was behind bars and to whom I have made the phone call to get him released. I do not want to include other parties in this. Only the B.J.P President and the party officials should conduct this inquiry. I will provide them all facilities such as airplane etc. They should tell the House as to who was the man, whom I have got released and who was the official whom I have made the phone call. I would like to request that until this report comes, it should be expunged from the record.

SHRIMATI VIJAYARAJE SCINDIA (Guna): What I had mentioned that day was based on the things said by the people who came to meet me. May be it is not true. An inquiry should be conducted to find out whether it is true or not. I had only mentioned the information given by them. If it is not true, I apologise.....

SHRIGHULAM NABI AZAD: It is all right.

[English]

MR. SPEAKER: It is more than enough.

[Translation]

SHRIMATI VIJAYARAJE SCINDIA: In fact, we have been demanding an inquiry into the incident of atrocities on women which took place on 5th February. But no inquiry is being conducted in this regard. What Shri Azad has said, I am really happy at his attitude but had he adopted the same attitude towards that issue, we would have had some trust. Mr. Speaker, Sir, this issue was left to you but no action has been taken on that.

MR. SPEAKER: I will look into it after the session is over because you are also aware that

there is a lot of work now

SHRIMATI VIJAYARAJE SCINDIA: This issue will become very old by then.

[English]

MR. SPEAKER: I will inquire into it. I am saying it on the floor of the House.

[Translation]

SHRIMATI VIJAYARAJE SCINDIA: I regret, I had added that it may not be true, but I never said that it is true. If it is not true, I apologise.

13.09.92

PAPERS LAID ON THE TABLE

Annual Report and Review on the Working of the Indian Airline's 1991-92 and reasons for delay in laying these papers.

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRIGHULAM NABI AZAD): I beg to lay on the Table-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Airlines of the year 1991-92, along with Audited Accounts, under sub-section (2) of section 37 and sub-section (4) of section 15 of the Air Corporation Act, 1953.
- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Airlines for the Year 1991-92.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See No. LT-4028/93]

Himachal Pradesh Electricity (Duty Amendment Act, 1993 and Indian Electricity (Amendment - I) Rules, 1992.

THE MINISTER OF POWER (SHRIN K.P. SALVE) I beg to lay on the Table-

(1) A copy of the Himachal Pradesh Electricity (Duty) Amendment Act, 1993 (President Act No 6 of 1993) (Hindi and English versions) published in Gazette of India dated the 3rd April, 1993, under sub-section Legislature (Delegation of powers) Act, 1993

[Placed in Library See No LT 4029/93]

(2) A copy of the Indian Electricity (Amendment-1) Rules, 1992 (Hindi and English versions) published in Notification No G S R 45 in Gazette of India dated the 2nd January 1993 under sub-section (3) of section 38 of the Indian Electricity Act 1910

[Placed in Library See No LT 4030/93]

Annual Reports of the Institute of Hotel Management, catering Technology and Applied Nutrition, Calcutta for 1990-91 and 1991-92 along with Audited Accounts and reasons for delay in laying these papers etc

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND TOURISM (DEPARTMENT OF TOURISM) (SHRIMATI SUKHBUNSKAURI) I beg to lay on the Table-

(1) (a) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Calcutta, for the year 1990-91, along with Audited Accounts.

[Placed in Library See No LT - 4031/93]

(ii) A copy of the Annual Report (Hindi and

English versions) of the Institute of Hotel Management Catering Technology and Applied Nutrition, Calcutta, for the year 1991-92, along with Audited Accounts

[Placed in Library See No LT 4032/93]

(iii) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Darjeeling, for the year 1991-92, along with Audited Accounts

[Placed in Library See No LT 4033/93]

(b) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Calcutta, for the years 1990-91 and 1991-92 and the Food Craft Institute Darjeeling, for the year 1991-92

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above

[Placed in Library See No LT 4034/93]

13.08 1/2 hrs

MESSAGE FROM RAJYA SABHA

SECRETARY GENERAL Sir, I have to report the following message received from the secretary-general of Rajya Sabha -

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No.2) Bill, 1993, which was passed by the Lok Sabha at its sitting held on the 4th May, 1993 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make the Lok Sabha in regard to the said Bill "